

[Shri K. C. Pant]

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-8788|74].

REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1973—UNION GOVERNMENT (COMMERCIAL) RE. NATIONAL COAL DEVELOPMENT CORP LTD. AND CEMENT CORP. OF INDIA LTD.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE): I beg to lay on the Table a copy of the following parts (Hindi and English versions) of the Report of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial), under article 151(1) of the Constitution

Part II—Appraisal of the working of the National Coal Development Corporation Limited.

Part III—Appraisal of the working of the Cement Corporation of India Limited. [Placed in Library. See No. LT-8789|74].

CERTIFIED ACCOUNTS OF KHADI AND VILLAGE INDUSTRIES COMMISSION FOR 1972-73

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): On behalf of Shri Ziahur Rahman Ansari I beg to lay on the Table—

(i) A copy of the Certified Accounts of the Khadi and Village Industries Commission for the year 1971-72 together with the Audit Report, thereon (Hindi and English versions) under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above document. [Placed in Library. See No. LT-8790|74].

REPORT ON EXECUTION OF PROVISIONS OF MONOPOLIES AND RESTRICTIVE TRADE PRACTICES ACT, 1969 FOR THE PERIOD FROM 1ST JANUARY TO 31ST DECEMBER, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table—

(i) A copy of the Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act, 1969, for the period 1st January 1973 to 31st December, 1973 under section 62 of the said Act

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report. [Placed in Library. See No. LT-8791|74].

CENTRAL WAKF COUNCIL (AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a copy of the Central Wakf Council (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. S.O. 2269 in Gazette of India dated the 7th September, 1974 under sub-section (3) of section 8D of the Wakf Act, 1954. [Placed in Library. See No. LT-8792|74].

INDIAN TELEGRAPH (TENTH AMENDMENT) RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): I beg to lay on the Table a copy of the Indian Telegraph (Tenth Amendment) Rules, 1974, (Hindi and English versions) published in Notification No. GSR 665(E) in Gazette of India dated the 25th November, 1974, under sub-section (5) of sec-

tion 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No LT-9793/74].

BHAKRA MANAGEMENT BOARD RULES, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD): I beg to lay on the Table a copy of the Bhakra Management Board Rules, 1974 (Hindi and English versions) published in Notification No GSR 1330 in Gazette of India dated the 14th December, 1974, under subsection (3) of section 97 of the Punjab Reorganisation Act, 1966. [Placed in Library See No. LT18794/74],

ANNUAL REPORT OF REGISTRAR OF NEWSPAPER FOR INDIA ON PRESS IN INDIA, 1972 AND GUJARAT NOTIFICATIONS RE CINEMAS

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table—

1. A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1972. [Placed in Library. See No. LT-8796/74].

2. (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under subsection (5) of section 9 of the Bombay Cinemas (Regulation Act, 1953 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat;

(a) The Gujarat Cinemas Regulation (Advertising Vans) (First Amendment) Rules, 1973 published in Notification No. GH-G/80/BCR/2972-2095 in Gujarat Government Gazette dated the 17th May, 1973.

(b) The Bombay Cinema (Gujarat Second Amendment)

Rules, 1973, published in Notification No. GH[G/115/BCR/3363-IV-A in Gujarat Government Gazette dated the 14th June, 1973

(c) The Bombay Cinema (Gujarat Third Amendment) Rules, 1973, published in Notification No GH[G/305/BCR 3270-7612 A in Gujarat Government Gazette dated the 29th November, 1973

(d) The Bombay Cinema (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. GH[G/330/BCR/3370-9141-A in Gujarat Government Gazette dated the 27th December, 1973

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No LT-8795/74]

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COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FORTY-NINTH REPORT

SHRI G G SWELL (Autonomous Districts): I beg to present the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions

श्री मधु लिमये (बाका) अध्यक्ष महोदय, मैं इसलिये खड़ा हुआ हूँ कि विगत शुक्रवार को मैंने जिस बिल की नोटिस दी थी और वह विधेयक अध्यक्ष महोदय था, नाटको के ऊपर जो प्री-सेसरशिप चलती है या जो मनोरंजन कर, ऐंटरटेनमेंट टैक्स लगाया जाता है उसको समाप्त करने के सम्बन्ध में मैंने उस विधेयक देहली इमैटिक परफ़ोरमेंसेज बिल की नोटिस बहुत पहले दे दी थी। चूकि संविधान की धारा 117 के तहत राष्ट्रपति की अनुमति प्राप्त करना नियमों के अनुसार जरूरी था इसलिये मैं उस विधेयक को यहां